

HIGH COURT OF JAMMU & KASHMIR AND LADAKH.
(Office of the Registrar General at Jammu)

Subject: Sanctioning of all kinds of leave beyond 15 days in favour of Judicial Officers.

CIRCULAR

No: 02 of 2023/RG

Dated: 19/04/2023

In the interest of administration, it is hereby ordered that henceforth:

1. Sanction of all kinds of leave applied by the Judicial Officers, where the period of absence exceeds 15 days, shall be subject to the approval of Hon'ble the Chief Justice.
2. Further, if a Judicial Officer frequently applies for leave after short intervals, for a period of less than 15 days, sanction of such leave shall also be subject to approval of Hon'ble the Chief Justice.

By Order.

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19.04.23
(Shahzad Azeem)
Registrar General

No: 20298-347/RG

Dated: 19/04/2023

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
4. Registrar Judicial, High Court Wing Jammu/Srinagar.
5. Director, J&K Judicial Academy, Jammu.
6. Registrar Inspection, High Court of J&K and Ladakh, Jammu/Srinagar.
7. Registrar Rules, High Court of J&K and Ladakh, Jammu.
8. Registrar (I.T), High Court of J&K and Ladakh, Jammu.
9. Member Secretary, Legal Service Authority, J&K/Ladakh.
10. All Principal District & Sessions Judges, UTs of J&K and Ladakh.
..... for information and necessary action.
11. ✓ CPC, e-Courts, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of High Court.
12. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.

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19.04.23
Registrar General